

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

No.LR (B).13/2002/Pt/88

Dated Shillong, the 8th February, 2007.

OFFICE MEMORANDUM

The Government of Meghalaya is pleased to amend the Office Memorandum No.LR (B).1/89/Pt/33 dt.28.3.2000 and insert para 12A as follows:-

12A. PUL. - (a) for Advocate General - 50 liters of Petrol/Diesel
1 liter of Mobil Oil per month.

(b) for Addl. Advocate General - 50 liters of Petrol/Diesel
1 liter of Mobil Oil per month."

This Office Memorandum shall come into force with immediate effect and also shall stand modified as regard to Item (C) of Office Memorandum No. LR (B).13/2002/Pt/50 Dt.18.03.02 where the Car Maintenance Allowance shall be omitted and above para shall be inserted.

This issues with the concurrence of Finance (AF) Department vide I/O.No.FM.23/07 dt.5.2.2007.

Sd/-

(S. Dykes)

Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No.LR (B).13/2002/Pt/88-A,

Dated Shillong, the 8th February, 2007.

Copy to:-

1. The Accountant General, Accounts/(Audit), Meghalaya, Shillong.
2. The Advocate General, Gauhati High Court, Gauhati.
3. The Addl. Advocate General, Gauhati High Court At Gauhati/Shillong.
4. The Sr. Govt. Advocate, Gauhati High Court, Gauhati.
5. The Director of Printing & Stationery, Govt. of Meghalaya with a request that the above Office Memorandum be published in the Gazette and 200 spare copies may be furnished to this Department.
6. All Deputy Commissioners.
7. All Treasury Officers.
8. All Public Prosecutor/Government Pleader.
9. Finance (AF) Department
10. Law (A) Department.

By Order etc.,



(L.M. Saingma)

Joint Secretary to the Govt. of Meghalaya,
Law Department.